

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

Customs Appeal No. **570/2009**

(Arising out of the Order-in-Appeal No. KOL/CUS/CKP/533 & 534/2009 dated 06.08.2009 passed by the Commissioner of Customs (Appeals), Kolkata)

Commr.of Customs (Port), Kolkata

Applicant (s)/Appellant (s)

Vs

M/s. R.D. Technosys

Respondent (s)

Appearance:

Sri S.N. Mitra, A.C. (A.R.)

for the Appellant (s)

Sri K.P. Dey, Advocate

for the Respondent (s)

CORAM:

**HON'BLE SHRI P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE SHRI BIJAY KUMAR , MEMBER (TECHNICAL)**

Date of Hearing 18/05/2018

Date of Pronouncement :- 18/05/2018

ORDER NO : F/O 76078/2018

Per CORAM :

This appeal was filed by the Revenue against Order-in-Appeal No. KOL/CUS/CKP/533 & 534/2009 dated 06.08.2009 passed by the Commissioner of Customs (Appeals), Kolkata.

2. Sri S.N. Mitra, A.C. (A.R.), appearing on behalf of the Revenue reiterated the grounds of appeal.

3. Heard the Id. Advocate appearing for Respondent assessee and perused the appeal records.

4. We find that the appeal is covered vide Board's instruction being F.No.390/Misc./163/2010-JC dated 17.12.2015 in terms of litigation policy.

3. Accordingly, the appeal is dismissed.

(Dictated and Pronounced in the Open Court)

Sd/- 18.05.2018

(Bijay Kumar)
MEMBER(TECHNICAL)

Sd/- 18.05.2018

(P.K.Choudhary)
MEMBER(JUDICIAL)

k.b/-